CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 361/MP/2023

Subject	: Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the CERC (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff for installation of various Emission Control Systems in Bokaro-A Thermal Power Station (1x500 MW) of DVC in compliance of Revised Emission Standards.
Petitioner	: Damodar Valley Corporation
Respondents	: Punjab State Power Corporation Limited and 2 others
Date of Hearing	: 29.4.2025
Coram	: Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	 Shri Venkatesh, Advocate, DVC Shri Nihal Bhardwaj, Advocate, DVC Ms. Suparna Srivastava, Advocate, PSPCL Ms. Arshiya Sharma, Advocate, PSPCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made detailed oral submissions giving the background of the case, including the reasons for the delay in the installation of the FGD system at BTPS-A. In response, the learned counsel for the Respondent, PSCPL, made oral submissions and pointed out that the reason for the delay due to Covid-19 pandemic, as narrated by the Petitioner, is inconsistent with the submissions made by it, during the hearing of Petition No.459/MP/2019 on 1.6.2021, wherein, the work was envisaged to be completed during the first quarter of 2022-23.

2. At the request of the learned counsels, the Commission granted three weeks' time to the parties to file their written submissions in the matter.

3. Subject to the above, the order in the Petition was reserved.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)